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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

23.12.1986

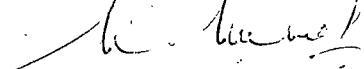
REGN. NO. OA 1168/1986.

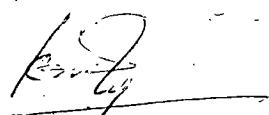
Shri C.M. Zafarullah Vs. National Institute of Urban Affairs.

Applicant through counsel Shri Shakeel Ahmed.

The applicant questions the order of termination of Service dated 5.6.1986 made by the Director of National Institute of Urban Affairs, New Delhi. The Grievance of the Applicant undoubtedly constitutes a service matter within the meaning of Section 2(q) of the Administrative Tribunals Act, 1985. But even as admitted by the applicant in para 6(iii) of the petition, the National Institute of Urban Affairs, New Delhi was set up in the year 1976 as a "fully autonomous organisation, is registered under Societies Registration Act No.21 of 1860". The applicant contends that the order of termination made by this Registered Society is illegal and is also against the bye-laws of the Society. Be that as it may, the Central Administrative Tribunal would acquire jurisdiction in respect of such "service matters" only when a Notification envisaged under sub section (2) of Section 14 of the Administrative Tribunals Act is issued and not until then. As on today, no such Notification has been issued. This Tribunal has, therefore, no jurisdiction to entertain the grievance of the applicant. The application is, therefore, returned to the applicant for presentation to the appropriate forum.

Ordered accordingly.


(Kaushal Kumar)
Member
23.12.1986


(K. Madhava Reddy)
Chairman
23.12.1986